

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...  
**CONTEMPT PETITION NO. 060/00019/2018 IN  
ORIGINAL APPLICATION NO.060/00410/2017**

**Chandigarh, this the 31<sup>ST</sup> day of August, 2018**

...  
**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &  
HON'BLE MS. P. GOPINATH, MEMBER (A)**

...

M.R. Gupta s/o Late Sh. Shankar Dass Gupta R/o House No. 1895, Sector 22 B Chandigarh retired as a Selection Grade Auditor at A.G. Office, Punjab Chandigarh through Sh. Sham Lal Gupta (son) age 72 years

**....Petitioner**

**(Present: None)**

**Versus**

Shri Faisal Imam (IA&AS) Accountant General (A&E) Punjab, Plot No. 20-21, Sector 17 E, Chandigarh.

**Respondent**

**(Present: Mr. Barjesh Mittal, Advocate)**

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**ORDER (Oral)  
SANJEEV KAUSHIK, MEMBER (J)**

1. The petitioner has circulated an adjournment slip on the ground that his counsel is not available today being out of station.
2. Learned counsel for the respondents submitted that the order of this Court has already been complied with and the reimbursement of medical expenses, as per AIIMS rates, has been made to the petitioner. In support of his submission, learned counsel has placed on record a copy of receipt signed by the applicant for an amount of Rs.2,39,671/- towards medical reimbursement with an undertaking that he is bound to refund the amount if the decision of the SLP goes against him (Annexure R-3). He, therefore, prayed that since the order has been complied with, the present C.P. may be disposed of as having been rendered infructuous.

3. In view of the above, we are satisfied that compliance of the order of this Court has been made. Therefore, the CP is closed. Notice stands discharged. MAs No. 060/00239/2018, 060/00933/2018 and 060/00934/2018 stand disposed of accordingly.

**(P. GOPINATH)**  
**MEMBER (A)**

**(SANJEEV KAUSHIK)**  
**MEMBER (J)**

**Dated: 31.08.2018**

‘mw’

